

RE. INTRODUCTION OF A BILL

एक माननीय सख्तव : इस विभाग के बारे में मेरा एक ब्यवस्था का प्रश्न है ।

शाही जी के विचार इंडियन ट्रस्टीशिप बिल पर पेश करने की इजाजत क्यों नहीं मिली है ?

Mr. Speaker: Not now. We shall see that later.

12.36 hrs.

STATEMENT RE TUTICORIN HARBOUR PROJECT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Mr Speaker, Sir. . .

Shri S. Kandappan (Mettur): We are in possession of the statement. So, it may be placed on the Table of the House.

Dr. V. K. R. V. Rao: I would like to submit that there is a slight change which has been made in paragraphs 7 and 8 of the original draft. If you would permit, I shall only read out the corrections. The corrected paragraphs are as follows. Paragraph 7 now reads as under:

"In view of the statement and in the light of the very friendly discussions I had on the subject with the Madras Chief Minister, Government hope that all parties concerned will help deal with the matter in a spirit of understanding and objectivity, and not allow an agitational approach to be taken up in regard to this question."

In paragraph 8 the last sentence would read as under. The sentence as it is reads thus:

"While there must obviously be parity between these ports. . .".

After the word 'parity' the words 'of treatment' have to be added, so that the sentence as amended would read thus:

"While there must obviously be parity of treatment between these ports".

Subject to these two corrections, the statement as originally drafted may be circulated, and I lay it on the Table of the House. [Placed in Library. See No LT-1074/87].

Shri S. Kandappan: May I seek one clarification?

Mr. Speaker: We shall take it up later. I have admitted already a half-an-hour discussion on this two days ago. It is coming up.

Shri S. Kandappan: But that is coming up only next week.

Shri Umanath (Pudukkottai): Half an hour would not do because it is a big issue.

Mr. Speaker: My point is that if hon. Members start putting questions now, we do not know how long it would take, it may not prove to be a useful discussion. So, I am allowing a half-an-hour discussion. Instead of some Members asking some questions in the name of clarification I think it would be useful to have a half-an-hour discussion on this. The statement has been placed on the Table of the House. Let hon. Members read it. Let us have a half-an-hour discussion on this. I have allowed it already. That would be more useful for Parliament and for the project concerned also.

Shri Umanath: A half-an-hour discussion is no discussion at all because only one hon. Member can speak and the others can only put questions. Therefore, we request that you may allow a discussion under rule 193.

Mr. Speaker: Let us see. We shall consider.